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normal condition were maintained in which, after furtner consultation with the leaders, fair and just solutions for their problems cculd be worked out.

(c) Early in April, 1969 the Prime

Minister held a <u>eri.es</u> of discussions at the political levt. and also with the leaders of Telen ana and Andhra regions, with the i bjcctive of evolving constructive step to ensure that the pace of developr lent and expansion of employment opp >rtunities in Telengana was accelerated; ad the conditions were created for the balanced development of all parts of . .ndhra Pradesh. In a statement made n the Lok Sabha on 11th April, 196), the Prime Minister announced vario is positive measures which are at dil erent stages of implementation.

The Committe; of Jurists appointed to advise on the possibility of providing for appropn ite constitutional safeguards in the matter of public employment in favour < f the people belonging to the Telengan . region has submitted its report, which is now under consideration. The Committee appointed under the Chain lanship of Shri Justice Vashishta Bharg .va, Judge of the Supreme Court, tc determine the Telengana Surpluses s expected to submit its report by the end of August, 1969. The Andhra Pre lesh Government have already constituted a high-powered Telengana Deelopment Committee with Chief Min: iter of Andhra Pradesh, as its Chi irman and a Member of the Planning Commission, Ministers of Andhra Pra< esh Cabinet belonging to the Teleng na Region and the Chairman of tl 2 Regional Committee for Telengana, s its Members. The Committee had its first meeting on 26th June, 1969 The Plan Implementation Committe • at the official level has also been c instituted by the State Government an< will have its first meeting as soon as possible. The Central and State Advisory Committees are going into the epresentations submitted by gazetted and nongazetted officers affected by the States Reorganisation Act, 1956.

We had furthor discussions with the Chief Minister ind other political leaders of Andhra Pradesh including those from the Telen; ana region last month and earlier this month, and we shall continue our elf< rts to secure an agreed solution to the problem of Telengana. Recently State Cabinet has been

reconstituted with a Deputy Chief Minister from Telengana region. I hope the new Ministry and all others concerned would take appropriate action to normalise the situation and create conditions favourable for a settlement. It is a matter of satisfaction that the non-gazetted officers of Telengana have already called off their strike, and thus made a contribution towards restoration of normal conditions.

NAXALITES

*66. SHRI SITARAM JAIPURIA : SHRI N. SRI RAMA RED-DY: SHRI A. G. KULKARNI: SHRI KRISHAN KANT: SARDAR RAM SINGH: SHRI M. K. MOHTA: SARDAR D. K. JADHAV: SHRI GANESHI LAL CHAUDHARY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the activities of Naxalites are on the increase at present in the country;

(b) if so, whether the Central Gov ernment in consultation jth the State Governments and other political parties have formulated any scheme to curb these activities;

(c) if the reply to part (b) above be in the affirmative, the details thereof; and

(d) the names of the State in which the Naxalites activities are going unchecked?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (d) A statement, based on the information received from the State Governments, of the violent incidents caused by the extremists in the three months preceding 25th April, 1969, is laid on the Table of the House. Since then no violent activities on the part of the extremists have come to notice in Assam, Gujarat, Haryana, Mysore, Naga-land, Andaman and Nicobar Islands, Chandigarh, Goa, Daman and Dili, Manipur and NEFA. In Andhra Pradesh the extremists are reported to have been active in Srikakulam, Kham-mam, Karimnagar and Warangal districts, while some sporadic incidents have also come to notice in Guntur, Nalgonda and Vishakhapatnam districts. In Punjab on 30th April, 1969 some extremists went to Police Station Cham-kaur Sahib and asked the Station House Officer to register a case of robbery for the alleged beating of an extremist by the police. They fired revolver shots on the policemen present there, as a result of which one constable received injuries. A case has been registered and some of the accused persons have been arrested. Information from the remaining States and Union Territories is awaited.

(b) and (c) The Andhra Pradesh Government are taking vigorous action under the law to deal with the violent activities of the extremists. In other States a close watch is being kept on the activities of the extremists.

The Central Government are examining the question of enacting suitable legislation to deal with the activities of the extremists. In this connection discussions have already taken place with some leaders of political parties represented in Parliament.

STATEMENT

According,, to information received from the State Governments/ Union Territory Administrations of Assam, Gujarat Haryana, Mysore, Nagaland, Andaman and Nicobar Islands, Chandigarh, Goa, Daman and Diu, Islands, Chandigarn, Goa, Daman and Diu, Laccadive, Minicoy and Amindivi Islands, Mani-pur, Tripura, Bihar, Jammu and Kash-mir, Madhya Pradesh, Tamil Nadu, Maharashtra, Orissa, Rajasthan, Uttar Pradesh, Delhi, Himachal Pradesh, N.E.F.A. and Pondicherry no violent incidents were caused by extremists during the three months preceding 25th April, 1969. According to information received from Andhra Pradesh Government, in the violent incidents caused by extremists in the agency area of Srikakulam district during that period three persons were killed and property worth about Rs. 55,687 was stolen. In Punjab a violent incident involving extremists took place in Rupar on 10th April, 1969, in which one person was in [tired. In Kerala labour unrest at Iddiki in Enrakulam district was reported to have been instigated by the extremists. Seven cases of assault on workers of C.P.M. by extremists in Cannanore district had also come to

notice. In Wes< Bengal the Vicer Chancellor of Calcutta University was subjected to a gherao on 13th March, 1969 by student extremists. He was rescued about seven hours later by the United Front volunteers and others belonging to different student reorganisations. When the pro-United Front students took out a procession after rescuing the Vice-Chancellor bombs were hurled on them by the extremists, as a result of which one person was killed.

COMMUNAL INCIDENTS IN THE COUNTRY

*67. SHRI M. K. MOHTA: SHRI CHITTA BASU : SHRI BHUPESH GUPTA : SHRI RAM SAHAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any study has been made by the Government in respect of the communal incidents in the country during the current year;

(b) if so, the result of the study; and

(c) whether Government propose t& appoint a Commission of Inquiry to go into the causes of such incidents; and what other concrete steps Government propose to take for the improvement of the situation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a)

and (b) Government review from time to time the communal situation in the country. The number of communal incidents which have taken place during 1969 is a matter of concern.

(c) The Commission appointed in? November 1967 to inquire into the communal disturbances is continuing its inquiries. Two reports have already been received regarding the Ranchi-Hatia disturbances in August 1967 and the Jainpur-Suchetpur (district Gorakhpur) incidents in September 1967. The Government of Madhya Pradesh have appointed a Commission to inquire into the disturbances which took place in Indore in June 1969. In my answer to starred question No. 199 dated 7th May, 1969 in this House, I have explained steps taken by Government to check the growth of communal tensions.